NATIONAL COMPANY LAW APPELLATE TRIBUNAL PRINCIPAL BENCH, NEW DELHI

Company Appeal (AT) (Insolvency) No. 539 of 2020

IN THE MATTER OF:

S.V. Sunil Kumar Chowdary

...Appellant

Versus

Corporation Bank, Hyderabad

...Respondent

Present: -

For Appellant: Mr. Samar Bansal, Mr. Sushant Mahajan, Mr. Devahuti

Pathak and Mr. Sachin Mishra, Advocates.

For Respondent: Ms. Suruchi Kumari, Advocate for Bank.

Ms. JVL Bharati, Ms. Atee Priya Bhatia and Mr. Sridhar

Venkatraya, Advocates for RP

ORDER (Virtual Mode)

27.04.2021 Heard Learned Counsel for the Appellant and Respondent.

- 2. It appears from the perusal of the record that on 04.02.2021 Learned Counsel for the Appellant was directed to implead Registrar, NCLT, New Delhi as party Respondent No. 3. This order complied by the Appellant on 09.02.2021.
- 3. Further matter was directed to be listed on 23.02.2021 but could not be listed.
- 4. The report of the Respondent No. 3 has been filed on 15.02.2021 which is taken on record.
- 5. In view of the office order dated 19th April, 2021, 2nd wave of Covid-19 this Appellate Tribunal have been preponed the Summer Vacation i.e. 26th April to 20th May, 2021, earlier the Vacation was commenced from 7th June to 30th June, 2021. During this period only urgent matter will be heard.

6 Inte	rim dire	octions to	continue

List the Appeal 'For Admission (After Notice)' on 17th June, 2021.

[Justice Anant Bijay Singh] Member (Judicial)

> [Kanthi Narahari] Member (Technical)

R.N./R.R./